

2

Dated: 26.10.1988

Mr. M.A. Mahalle, advocate appears for the applicant. Mr. J.D. Desai, advocate (for Mr. M.I. Sethna) appears for the respondents. Smt. A.S. Manjrekar, Head Clerk from All India Radio, Bombay is also present on behalf of respondents.


Mr. Desai says that parasitic comments have already been received and the reply is under preparation. He, therefore, requests to grant four weeks time to file the reply. Mr. Mahalle says that this may be taken as last chance.

Adjourned to 24.11.1988 for further direction. No notice of this date to any party.

  
Dy. Registrar.

Dated: 24.11.1988

Mr. M.A. Mahalle, advocate appears for the applicant. Mr. J.D. Desai, advocate (for Mr. M.I. Sethna) appears for the respondents. He says that the reply is not yet ready and request to grant four weeks time to file the reply. Mr. Mahalle says that the respondents had been given three occasion to file their reply but they have not filed the reply today also. Mr. Mahalle, therefore, objects and says that no further extension of time may be given to the respondents to file the reply, and requests that the matter may be referred to the Tribunal for orders.

 Refer this matter before the Tribunal for orders on 6.1.1989

  
Dy. Registrar.